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High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 15314 Of 2017

Syed Abdul Gafoor Saab Chisti

Darga

APPELLANT

Vs

State Of Telangana RESPONDENT

Date of Decision: March 21, 2024

Acts Referred:

• Constitution Of India, 1950 - Article 226, 300A

• Land Encroachment Act, 1905 - Section 7, 10

• Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) Act, 1973 - Section

10

Hon'ble Judges: J. Sreenivas Rao, J

Bench: Single Bench

Final Decision: Dismissed

Judgement